

(b) if so, the details thereof, State-wise;

(c) whether the Central Government have sought any details from the State Governments as to the manner in which the fund is likely to be spent in such States; and

(d) if so, the response of the State Government's thereto?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA) : (a) and (b) According to the information received from the State Governments, drought conditions in varying degrees prevail in some parts of the States of Gujarat, Madhya Pradesh, Maharashtra and Orissa. The following funds have been allocated in the Calamity Relief Fund (CRF) of these States during 1997-98 :-

State	Amount (Rs. in Crores)
1. Gujarat	147.31
2. Madhya Pradesh	53.89
3. Maharashtra	71.97
4. Orissa	51.72

For the CRF, 75% of the funds are to be given by the Central Government in four quarterly instalments. The first quarterly instalment has already been released to these States.

(c) and (d) As recommended by the Tenth Finance Commission, Government of India have laid down the items and norms for relief measures that can be undertaken by the State Governments using the corpus of the Calamity Relief Fund. The State Governments are competent to decide on the appropriate relief measures and incur necessary expenditure in accordance with the above norms.

#### Memorandum from SC/ST forum of Members of Parliament

\*439. SHRI SANDIPAN THORAT : Will the Minister of WELFARE be pleased to state:

(a) whether the Government have received a Memorandum from SC/ST forum of the Members of Parliament regarding socio-economic upliftment and related policy measures of SCs/STs;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken thereon?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes Sir.

(b) and (c) A statement is enclosed.

#### Statement

*The Memorandum submitted by the SC/ST forum of the Members of Parliament mentions the following points*

#### I. RELEVANT AND COMPREHENSIVE PLANNING FOR SCs AND STs FROM IXTH PLAN ONWARDS

Point No. (1)

The population-equivalent proportion of the total plan provision of the Centre (17% for SCs and 8% for STs) and of each State and UT should be set apart as the SCP for SCs and SSP for STs and placed at the disposal of the National SC and ST Development Authority (NSDA) and the State SC and ST Development Authorities (SSDA), from the Ninth Plan onwards. This should be done before the plan outlays are divided sectorally.

Point No. (2)

The NSDA should be set up with wing each to concentrate on SCs and STs and with members who are experts with empathy for SCs and STs, faith in social justice and experience in the development of SCs and STs.

Point No. (3)

This Authority should be responsible for formulating and approving national and State Plans - Annual Plans, Five Year Plans and prospective Plans - based on the developmental needs of the SCs and STs and their priorities from the point of view of the SCs and STs, keeping in view the vital dimensions of socio-economic liberation, educational equality and human conditions of life.

Point No. (4)

The Prime Minister should be its Chairperson and its Dy. Chairperson should be full-time and have the rank of a Union Cabinet Minister.

Point No. (5)

The State SCs and STs Development Authorities should be constituted similarly *mutatis mutandis*.

Point No. (6)

Based on SCP and TSP formulated by the NSDA to the extent of 17% and 8% respectively of total plan outlay, it should make scheme-wise programme-wise and sector-wise allocation of outlay and issue sanctions in favour of the appropriate Ministries/Depts./Agencies who shall be accountable to the NSDA for proper implementation. The

NSDA shall supervise, monitor and direct the implementation of the developmental plans so as to achieve their basic objective.

Point No. (7)

The SSDAs should perform a similar function in respect of the State Plans.

Point No. (8)

District SC and ST Development Authorities consisting of SCs and STs Chairpersons and Members of district and intermediate level Panchayat Bodies, SC and ST MLAs and MPs, District Collectors, district heads of departments, experts and NGOs etc. should be constituted in each district on the one hand to provide the inputs to the NSDA and SSDAs for planning and monitoring purposes and on the other hand as the main implementing authority of the SCP and TSP so as to secure their primary objective.

Point No. (9)

The above authorities will make use of the existing infrastructure and expertise in the Planning Commission, Planning Boards, Ministries and Departments etc. to the maximum extent possible.

Point No. (10)

The Forum requests the Prime Minister to give necessary directions as above immediately, as otherwise we feel that the Ninth Plan will turn out to be the 9th time of by passing the SCs and STs. We also request you to give necessary directions for the above to be incorporated in the Approach Paper on the IX Plan before it goes to the NDC for approval. In case the Approach Paper has already been finalised, an additional/supplementary Approach Paper may be ordered to be prepared in respect of SCs and STs.

Point No. (11)

Keeping in view the developmental needs of SCs and STs, it is obvious that the following programmes and schemes should find pride of place in relevant plans for SCs and STs including IX Plan:

a) A comprehensive National Programme of Minor Irrigation i.e. Irrigation for all irrigable but unirrigated lands held by SCs and STs through wells and community wells, borewells and community borewells tubewells, and community tube-wells, bandheras, check dams, lifts etc.

b) Endowing every landless rural family to SC and ST with at least one hectare of land and means including through land reforms, distribution of govt. lands, purchase of irrigated/irrigable private land etc., along with financial provisions and facilities for development through irrigation under the National Programme for Minor Irrigation or

through other appropriate means so that they can get adequate income for their sustenance and the education of their children without having to resort to wage labour with individual land-owners.

(c) Harmonious protection of Scheduled Tribes and forests;

(d) Total liberation and full rehabilitation of safai Karamcharis scavengers) in an effective manner;

e) Residential Schools in every district and Reservation and financial support for SCs and STs in public schools, other high quality schools, colleges, universities and professional institutions, training and vocational education.

(f) Preservation and restoration of land ownership of STs in tribal areas and the development of such lands, wherever their lands required, they should be made partners of such projects.

(g) Food for education on national scale.

## II. SINCERE AND EFFECTIVE IMPLEMENTATION OF THE NATIONAL RESERVATION POLICY

Point No. (1)

The percentage of reservation for SCs and STs should be increased to 17% and 8% respectively on the basis of 1991 census by amending constitution to provide Reservation beyond 50% to overcome Supreme Court Judgement as was done for Tamilnadu and then putting it under the 9th Schedule.

Point No. (2)

In the Bill for Reservation for Women in the Parliament, there should be reservation for the women of the SCs and STs also.

Point No. (3)

Reservation should be introduced in the private sector and Constitutional amendment/statute therefor should be placed in the Ninth Schedule of the Constitution.

Point No. (4)

In accordance with Article 16 (4A), it is necessary to issue directions spelling out that reservation in promotion should be implemented at every level, howsoever high, of the services under the State, in which the SCs and STs are not adequately represented rescinding the present order limiting the reservation in promotion only to the first level in Grade-A.

Point No. (5)

Engagement of contract labour for various services, particularly in the safai services should be totally banned.

## Point No. (6)

These provisions have to be included in the proposed SCs and STs (Reservation of Appointments or Posts and Seats in Educational Institutions) Act, 1996 to provide for all aspects pertaining to reservation for SCs and STs.

## Point No. (7)

Tribunals of Justice in reservation or Arakshan Nyay Adalats should be set up with the main Bench in Delhi and other Benches in every place where the CAT has got Benches, and with the status of a High Court, with appeal lying only to the Supreme Court as in the case of the CAT, and with jurisdiction over all bodies to which reservation applies, to adjudicate on all complaints and petitions regarding reservation.

### III. REMEDY FOR ABSENCE OF OR NEGLIGIBLE REPRESENTATION AND REDUCING REPRESENTATION OF SCs AND STs IN CLERICAL POSTS AND SECTORS

## Point No. (1)

Suitable individuals belonging to the SCs and STs are available in the country for posts of importance like Governors, Ambassadors, Members of Planning Commission, Secretaries of Govt. of India, Members of UPSC, PESB etc. Conscious efforts should be mounted to bring them into such positions in reasonable numbers.

## Point No. (2)

Future appointment to bodies like UPSC, PESB etc. may be made keeping in view at every step the objective of correction of the imbalance.

## Point No. (3)

The process of empanelment of Secretaries, Additional Secretaries and Joint Secretaries should be made transparent and it should cease to be adverse to SC and ST officers.

## Point No. (4)

Institutional arrangements may be made under the Prime Minister to ensure that the SC and ST officers are not side-lined and they are posted in economic Ministries in reasonable numbers.

### IV. AMBEDKAR MEMORIALS/JAGJIVAN RAM MEMORIALS

## Point No. (1)

The property at 26, Alipur Road may be acquired and Dr. Ambedkar Memorial set up there.

## Point No. (2)

No. 6 Krishna Menon Marg be developed as Babu Jagjivan Ram Memorial.

## Point No. (3)

Dr. Ambedkar Memorial National Library and Research Centre and Ambedkar Bhavan should be set up at the land between Raisina Road and Rajendra Prasad Road already ordered to be given the Ministry of Welfare.

### V. IMPLEMENTATION OF OTHER POINTS IN THE CMP READ WITH THE DALIT MANIFESTO

## Point No. (1)

In addition there are a number of other points in the Dalit Manifesto to which the Government has rightly committed itself covering matters like Bills to amend the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Protection of Civil Rights Act 1955, Bill for structuring Panchayat institutions in Scheduled Areas and Tribal Areas in accordance with the Bhuria Committee's recommendations etc. If these Bills are not passed in the Winter Session, they may be promulgated by Ordinance, in view of their urgency and importance for SCs and STs.

## Point No. (2)

The Forum urges upon the Prime Minister to ensure that all these and other points contained in Dalit Manifesto are implemented without further loss of time.

### ACTION TAKEN

All the above points of the Memorandum are at various stages of examination in consultation with the concerned Ministries/Departments and the Planning Commission.

### Development of Science and Technology

\*440 SHRI DADA BABURAO PARANJPE:  
DR. M.P. JAISWAL:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether there has been slow progress of programmes in technology sector;

(b) if so, the reasons therefor;

(c) whether there is any shortage of funds for the sector or the funds are not being utilised properly;

(d) if so, the amount earmarked for this sector during the Ninth Five Year Plan and the present allocation of funds;

(e) whether the Government are looking towards Private Sector for this purpose;

(f) if so, the details thereof; and